

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) The Armed Forces Special Powers Act (AFSPA) in Jammu and Kashmir was imposed to check the sustained cross border terrorism.

(b) There is no decision at the present on the removal of AFSPA from Jammu and Kashmir.

#### **Salwa Judum like programme in Gadchiroli**

256. SHRI ANIL MADHAV DAVE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government plans to initiate Salwa Judum like programme in Gadchiroli district of Maharashtra and other Maoist affected districts in the country; and

(b) how many people have been recruited by Government for the above programme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) 'Police' and 'Public Order' being State subject, action with respect to maintenance of law and order lies primarily in the domain of the concerned State Government, who deal with the various issues related to naxalite activities in the States. The Central Government also closely monitors the situation and supplements the efforts of the State Governments over a wide range of schemes, both on security and development fronts.

However, there are no such input on plans to initiate Salwa Judum like programme in Gadchiroli district of Maharashtra or other Maoist affected districts from concerned State Governments.

#### **Legislation on communal violence**

257. SHRI T.K. RANGARAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is taking any steps to outline a legislation to ensure punishment for the perpetrators of communal violence;

(b) if so, the details thereof;

(c) whether the outline strengthen the administrative and legal measures which would curb communal violence; and

(d) whether the guidelines includes the law to provide compensation and rehabilitation of the victims of such violence?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) The Government has introduced a Bill titled 'The Communal Violence (Prevention, Control and Rehabilitation of Victims) Bill, 2005' in the Rajya